

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 469/TT/2020**

Date: 9.3.2021

To

Shri. S.S. Raju  
Senior General Manager (Commercial)  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for the following assets**

**Asset-I: Combined Asset-A&B: (Asset A: 315 MVA ICT-I at Sikar 400/200 kV new Sub-station with 1 No. 220 kV Line bay and Asset-B: LILO of Ckt-I of Sikar (RVPN) - Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), Asset-C: LILO of Ckt-II of Sikar(RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), Asset-D: 315 MVA ICT-II at Sikar 400/200 kV New Sub-station with 1 No. 220 kV line bay, Combined Asset E to I (Asset E: LILO of 1st circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset F: LILO of 2nd circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset-G: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula Sub-station, Asset-H: 315 MVA ICT-II along with associated bays at Panchkula Sub-station, Asset-I: 125 MVAR bus reactor along with associated bays at Panchkula Sub-station, Asset-J: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar Sub-station;**

**Asset-II: Asset-A: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra ; Asset-B: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station;**

**Asset-III: One ckt of 400 kV D/C Sikar-Ratangarh line with associated bays;**

**Asset-IV: Second ckt of 400 kV D/C Sikar-Ratangarh line with associated bays;**

**Asset-V: 125 MVAR bus reactor at Ratangarh S/S (RRVPNL) with associated bays; and**

**Asset-VI: 400 kV D/C Sikar-Jaipur line with associated bays under “System Strengthening in Northern Region for Sasan and Mundra UMPP” in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

**2014-19 period**

- a) Submit Auditor Certificate for “Asset A: 315 MVA ICT-I at Sikar 400/200 kV new Sub-station with 1 No. 220 kV Line bay” of the Combined Asset-I.
- b) Approved Copy of RCE-II
- c) Detailed reasons for claiming lower Additional Capital Expenditure (ACE) vis-à-vis the ACE approved vide order dated 20.7.2018 in Petition No. 64/TT/2018 in respect of Combined Asset-II.
- d) Detailed reasons for claiming higher ACE vis-à-vis the ACE approved vide order dated 28.4.2016 in Petition No. 199/TT/2015 in respect of Asset-III.
- e) Statement of Initial Spares’ discharge for Combined Asset-II, Asset-III, Asset-IV, Asset-V and Asset-VI.
- f) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

**2019-24 period**

- g) Package-wise and Vendor-wise details along with reasons for claiming the ACE beyond the cut-off date for the Combined Asset.
  - h) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Provide copy of Investment Approval and RCE of the scheme.
  3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the

assets covered in the transmission scheme / project is included in the instant petition.

4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Assistant Chief (Legal)